

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).6918/2024

(Arising out of impugned final judgment and order dated 23-09-2023 in CRLA No.100142/2023 passed by the High Court Of Karnataka Circuit Bench At Dharwad)

VINAYAK @VINAYKGOUDA MARIGOUDA

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ANR.

Respondent(s)

(IA No.107603/2024 - EXEMPTION FROM FILING O.T.)

Date : 25-10-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Manjunath Meled, Adv.
Mrs. Vijayalaxmi Udupudi, Adv.
Mr. Ganesh Kumar R., AOR
Mr. Sandeep Sharma, Adv.

For Respondent(s) Mr. Devadatt Kamat, Sr. Adv.
Mr. Nishanth Patil, A.A.G.
Mr. V. N. Raghupathy, AOR
Mr. Revanta Solanki, Adv.
Mr. Mr. Hruday P. Bajentri, Adv.
Mr. Arijit Dey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As per the counter affidavit, charges were already framed on 23.09.2023 and thereafter some witnesses have been summoned to be examined on 4th & 5th November, 2024.
2. Post the matter on 11.11.2024.
3. The details of the witnesses, to be examined on the date, shall be furnished.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR